

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Excise Appeal No. 462 of 2012

(Arising out of Order-in-Original No. 22/2012 dated 27.7.2012 passed by the
Commissioner of Central Excise, Chennai - I)

M/s. Ferrofabs

No. 27, Village Street
Sathuma Nagar, Toll Gate
Chennai - 600 019.

Appellant

Vs.

Commissioner of GST & Central Excise

Chennai - I Commissionerate
26/1, Mahatma Gandhi Road
Nungambakkam, Chennai - 600 034.

Respondent

Excise Appeal No. 463 of 2012

(Arising out of Order-in-Original No. 22/2012 dated 27.7.2012 passed by the
Commissioner of Central Excise, Chennai - I)

M/s. Saroja Light Castings & Industries

No. 34, Varadarajan Street
Sathuma Nagar
Chennai - 600 019.

Appellant

Vs.

Commissioner of GST & Central Excise

Chennai - I Commissionerate
26/1, Mahatma Gandhi Road
Nungambakkam, Chennai - 600 034.

Respondent

APPEARANCE:

Shri T.S. Bhaskar, Advocate for the Appellant
Ms. K. Komathi, JC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri P. Anjani Kumar, Member (Technical)

Final Order Nos. **41283-41284 / 2019**

Date of Hearing: 18.11.2019

Date of Decision: 18.11.2019

Per Bench

The appellants' counsel represents that the appellants have filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellants have filed declaration under the said scheme, the appeals are dismissed as withdrawn with liberty for the appellants to approach the Tribunal to restore the appeals in case discharge certificates are not issued for the dispute pertaining to these appeals. Appeals dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(P. ANJANI KUMAR)
Member (Technical)

Rex